

*Small Industries*

(i) General Engineering work (ii) Leather goods Manufacturing (iii) Wooden/cane furniture manufacturing

*Small business*

(i) Grocery shop (ii) Petty shop (iii) Fire-wood shop (iv) Mobile vending

*Service Units*

(i) Carpentry (ii) Laundry (iii) Auto Rickshaw (iv) Sound Service etc.

**Reservation Facility to Converted Christians**

4032. SHRI V. GOPALSAMY:  
SHRI J.S. RAJU:

Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that he has recently informed the National Council for Churches in India that Government would consider extending the job reservation facility applicable to scheduled castes, to all those who have embraced Christianity; and

(b) if so, what steps Government propose to implement it?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) The matter is under consideration.

**Special Care to The Physically Disabled Persons**

4033. SHRI KRISHAN LAL SHARMA: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that mentally retarded, deaf and dumb and physically handicapped persons are frequent victims of crimes of violence, rape, fraud etc.,

(b) whether it is also a fact that such person need special protection and attention; and

(c) if so, whether Government propose to amend the Indian Penal Code, Criminal Procedure Code and Evidence

Act for speedy and deterrant action against the culprits?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Yes, Sir.

(c) The Ministry of Home Affairs is already seized of the matter of amending the Indian Penal Code and the Criminal procedure Code in so far as it relates to the handicapped persons. There is no proposal at present to amend Evidence Act.

**Reservation For SCs/STs In Government Departments**

4034. SHRI MOHINDER SINGH KALYAN: Will the Minister of WELFARE be pleased to state:

(a) what is the date when reservation for Scheduled Castes and Scheduled Tribes was introduced in Government Jobs;

(b) whether posts set apart for them have actually been filled up;

(c) if not, the reasons therefor; and

(d) what steps are being taken to fill up these posts?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The reservation for SC and ST was introduced on 21.9.47 and 13.9.50 respectively in direct recruitment and was subsequently extended to promotions in stages.

(b) and (c) No, Sir. Vacancies set apart for SC/ST are being filled up to the extent of availability of these candidates for appointment/promotion.

(d) As in the statement enclosed.

**Statement**

Steps taken by the Government to fulfil the reserved quota are as follows:—

- (i) Government has banned dereservation in all cases of direct recruitment to fill the vacancies in groups A.B.C and D. According to this, if SC/ST candidates are not available to fill the vacancies reserved for

them, the vacancies will not be filled by other candidates and will be kept vacant to be filled in subsequent recruitment attempts by SC/ST candidates.

- (ii) Special Recruitment Drives have been conducted (1989, 1990 & 1991) to fill exclusively the backlog vacancies reserved for SC/ST.
- (iii) To make up the shortfall in the intake of SC/ST candidates, in posts filled by promotion in grades having direct recruitment quota, due to non-availability of suitable SC/ST candidates, vacancies are temporarily diverted to the direct recruitment quota for SC/ST till such time suitable SC/ST candidates from the feeder cadre are available.
- (iv) Various concessions and facilities like relaxation in upper age limit, exemption from payment of examination/application fee, more number of changes for appearing at an examination, relaxing the standard of suitability etc. have been provided to improve the intake of SC/ST candidates.

#### अनुसूचित जातियों/अनुसूचित जनजातियों की नई सूची

4035. श्री रामसिंह राठवा: क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार अनुसूचित जातियों/अनुसूचित जनजातियों की एक नई सूची तैयार करने का विचार रखती है,

(ख) यदि हाँ, तो उसका ब्यौरा क्या है, और

(ग) अनुसूचित जातियों/अनुसूचित जनजातियों की पूर्ववर्ती सूची कब तैयार की गई थी?

कल्याण मंत्री (श्री सीताराम केमरी) (क) और (ख) विद्यमान सूची में कुछ नए समुदायों को शामिल करके, समतुल्य नामों, समानार्थक नामों, उप जातियों/उप जनजातियों को जोड़कर, अनुसूचित जातियों की सूची से

अनुसूचित जनजातियों की सूचियों में कुछ समुदायों को अंतरित करके और अनुसूचित जनजातियों की सूची से अनुसूचित जाति की सूचियों में कुछ समुदायों को अंतरित करके, विद्यमान सूची में से अपमानजनक नामों को निकाल करके, कुछ समुदायों के मामले में क्षेत्र प्रतिबंधों को पुनः लागू करके और पिरामादि-विधान वर्तनी आदि जैसी-कुछ शाब्दिक शुद्धियाँ करके, अनुसूचित जातियों/अनुसूचित जनजातियों की सूचियों में व्यापक संशोधन करने का प्रस्ताव है।

(ग) ब्यौरे संलग्न विवरण में दिये गये हैं।

#### विवरण

1. संविधान (अनुसूचित जाति) आदेश, 1950
2. संविधान (अनुसूचित जनजाति) आदेश, 1950
3. संविधान (अनुसूचित जाति) (संघ राज्य क्षेत्र) आदेश, 1951
4. संविधान (अनुसूचित जाति) (संघ राज्य क्षेत्र) आदेश, 1951
5. संविधान (जम्मू और कश्मीर) अनुसूचित जनजाति आदेश, 1956
6. संविधान (अंडमान एवं निकोबार द्वीप समूह) अनुसूचित जनजाति आदेश, 1959
7. संविधान (दादर और नगर हवेली) अनुसूचित जाति आदेश, 1962
8. संविधान (दादर और नगर हवेली) अनुसूचित जाति आदेश, 1962
9. संविधान (पांडिचेरी) अनुसूचित जाति आदेश, 1964
10. संविधान (उत्तर प्रदेश) अनुसूचित जनजाति आदेश, 1967
11. संविधान (गोवा, दमन और दीव) अनुसूचित जाति, आदेश, 1968
12. संविधान (गोवा, दमन और दीव) अनुसूचित जनजाति, आदेश, 1968
13. संविधान (नागालैंड) अनुसूचित जाति आदेश, 1970
14. संविधान (सिक्किम) अनुसूचित जनजाति आदेश, 1978
15. संविधान (सिक्किम) अनुसूचित जाति आदेश, 1978
16. संविधान (जम्मू और कश्मीर) अनुसूचित जनजाति आदेश, 1989